

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C.P. No. 67/2001

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE COMPANY: Sh. Prabhu Dayal V/s. M/s Trinity Combine Associates Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 235

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Mr. Ayush Sharma, Advocate

For the Respondent (s) : Ms. Rakhi Ray, Advocate

Order

An application has been filed for restoration of this petition filed under Section 235 of the Companies Act, 1956. The said petition has been dismissed in default on 30.08.2016 as none appeared. As per submissions made in CA No. 180/2017, no objection has been made by the Respondent.

It is brought to the notice of this Bench that in terms of the order dated 12th March, 2010 the said proceedings had been adjourned Sine-Die in 2016. On constitution of the NCLT, this case fixed suo moto, without due notice to the parties and was listed before the Bench. Since the parties were not aware of the listing, they could not appear. Given the facts of the case, this impugned order is hereby recalled. The case continues to remain Sine-Die till necessary steps are taken for its restoration.

-Sd-

(S. K. Mohapatra)
Member (T)

-Sd-

(Ina Malhotra)
Member (J)